



# Chandigarh Pollution Control Committee

Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh- 160019

O/C (Regd.)

923

No. CPCC/BMW/2024/4446

To

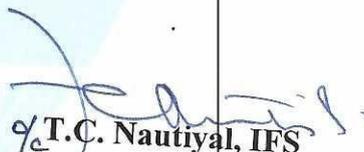
Dated: 01.03.24

Sh. V.P. Yadav,  
Director & Head,  
Waste Management-I Division,  
Central Pollution Control Board,  
Ministry of Environment, Forest & Climate Change, GoI,  
Parivesh Bhawan, East Arjun Nagar, New Delhi.

**Subject:** Compliance to the Order dated 23.01.2023 and 12.01.2024 passed by Hon'ble NGT in the matter of M.A. No. 98 of 2022 under O.A. No. 180 of 2021 filed by Mukul Kumar Vs State of Uttar Pradesh & Ors-reg.

This is in reference to your letter no. F. No. B-31011-BMW (2096/42.77)2024/WMD-I 9732 dated 07.02.2024, on the subject cited above.

In this regard, please find enclosed the action taken report on the format provided by Central Pollution Control Board, New Delhi, for submission of report on 'Compliance to the Order dated 23.01.2023 and 12.01.2024 passed by Hon'ble NGT in the matter of M.A. No. 98 of 2022 under O.A. No. 180 of 2021 filed by Mukul Kumar Vs State of Uttar Pradesh & Ors-reg.', for further necessary action, please.

  
T.C. Nautiyal, IFS  
(Member Secretary)

**Format for submission of report on Compliance to directions of Hon'ble National Green Tribunal (NGT) in the matter of M.A. 98 of 2022 under O. A. No. 180/2021 (Mukul Kumar Vs State of Uttar Pradesh & Ors)**

**A) Status of Training programme conducted or scheduled regarding compliance to environmental norms:**

S. No.	Training imparted to	Yes/No	If yes, details of training including date, place, no. of participants, outcome of the training and action taken thereof
1.	District Magistrates	Chandigarh being U.T. and capital of Punjab & Haryana, has no such Academy where training to officers may be imparted.	
2.	Judicial officers		
3.	Police officers		
4.	Any other		

**B) Status of compliance to Biomedical Waste Management Rules, 2016 by State/UT**

S. No.	Action points	Status of compliance/action taken
1.	Inventory of with respect to health care facilities	Total no. of HCFs: <b>950</b> No. of bedded HCFs: <b>45</b> No. of non-bedded HCFs: <b>905</b> Total biomedical waste generation: (in kg/day)
2.	Status of Authorization of HCFs	Authorized bedded HCFs : <b>45</b> Authorized non-bedded HCFs : <b>905</b>  Reason for unauthorized HCFs/Action taken against such HCFs: <b>NA</b>
3.	Compliance Status of HCFs and CBWTFs	No. of HCFs monitored during year 2023-2024: <b>100</b> No. of CBWTFs monitored during year 2023-2024: <b>1</b>  No. of HCFs found complying with BMWM Rules, 2016: <b>100</b> No. of CBWTFs found complying with BMWM Rules, 2016: <b>1</b>  No. of HCFs found non-complying with BMWM Rules, 2016: <b>Nil</b> (list of common violations observed in HCFs) No. of CBWTFs found non-complying with BMWM Rules, 2016: <b>Nil</b> (list of common violations observed in CBWTFs)
4.	Status of CBWTFs	Action taken by SPCB/PCC for non-compliance: <b>NA</b> No. of CBWTFs: <b>1</b>  Total Biomedical Waste treatment and disposal through CBWTFs: <b>6215</b> (in kg/day)  Total capacity of CBWTFs operating in State / UT: <b>9500</b> (in kg/day)

		Adequacy of CBWTFs in terms of compliance with standards: <b>Compliant</b> Adequacy in terms of coverage of all districts by CBWTFs: <b>Effectively covers the entire U.T. Chandigarh</b>
5.	Status of Captive treatment Facilities/ deep burials	If inadequate, action taken: <b>NA</b> No. of captive treatment facilities: <b>Nil</b> Total Biomedical Waste treatment and disposal through captive treatment facilities: <b>Nil</b> (in kg/day) Total Biomedical Waste treatment and disposal through deep burials: <b>Nil</b> (in kg/day)
6.	Constitution of State Advisory Monitoring Committee and District Level Monitoring Committee	Has been Constituted?: <b>Yes</b> If Yes, frequency of meeting: <b>Yearly</b> Important decisions taken during meeting, if any: <b>Nil</b>
7.	Implementation status of Barcode system	Status of implementation of bar code by HCFs: <b>Yes, barcode software 'CODELAND' is being used.</b> Status of implementation of bar code by CBWTFs: <b>Compliant</b>
8.	Training and Capacity Building of officials of SPCBs/PCCs and Healthcare Facilities	No. Training programs conducted by SPCBs/PCCs for healthcare workers or other stakeholders: <b>20</b>
9.	Installation of OCEMS by CBWTFs as a self-monitoring tool and transmission of data with servers of SPCBs/ CPCB	Number of CBWTFs installed OCEMS: <b>1</b> Number of CBWTFs transmitting OCEMS data to SPCB/CPCB server: <b>1</b> Action taken for non-connectivity/discrepancy : <b>NA</b>

**C) Regarding action taken on Para 14 of Hon'ble NGT direction dated 23.01.2023**

- Action taken on Para 14 of Hon'ble NGT direction dated 23.01.2023 regarding reduction of radius for permission for additional CBWTFs to 40 km of existing facility and number of beds to 500 beds, for ensuring better compliance: **Chandigarh is a small Union Territory with just 114 sq.m. area and one CBWTF is operational which is effectively handling the entire city area.**
- Current Scenario with respect to CBWTFs:
  - Adequacy of CBWTFs in terms of compliance with standards: **Adequate**
  - Adequacy in terms of coverage of all districts by CBWTFs: **Adequate**
- Whether gap analysis has been conducted: Yes/No (If yes, submit the report to CPCB if not yet submitted) **Yes, the report has already been submitted to CPCB.**
- Outcome of the gap analysis: **There is no gap in terms of generation and final treatment.**